

sister's son, mother's brother's son or mother's brother's daughter, has been going on without any detriment to society. If these two classes of marriage are allowed in this Bill, then, all those persons who would like to have the benefits of this Bill—the entire Hindu community—will be able to take advantage of this Bill. I very strongly urge that this should be allowed so that the entire aggressive or progressive people—my hon. friend the Law Minister calls them 'aggressive'—.....

Shri Biswas: I did not call them 'aggressive.'

Shri R. K. Chaudhuri:.... may take advantage of this Bill. Let not any one of this progressive class take any heed of the provisions of the Hindu Marriage and Divorce Bill. That is what I want. Let that be, even if it is passed, a dead letter, so that everybody who wants economy and convenience in marriage may take advantage of the benefits of this Bill. I appeal to the hon. Law Minister—he will kindly listen to me—that let him satisfy as much as possible the progressive Hindus of this country. But let him let alone those orthodox people who still believe that they would arrange or they should arrange a marriage of their daughters.

Shri Biswas: They are left alone.

Shri R. K. Chaudhuri: Let the bride and bridegroom be selected by their parents, and let them not be bothered. Let not the divorce hang over them as a sword of Damocles. However unpleasant may be the relationship between the Hindu husband and wife today, they get time to make up their differences and live together, although there may be lapses on the part of the wife or the husband. After all the quarrel between the husband and the wife, that is *dampati kalaha*, should not be given so much prominence and should be resolved between themselves and should not go into the legislation, as the hon. Minister wants in the other legislation. Sir, I am not concerned with the other legislation now. I am not going into those provisions now

Mr. Chairman: The hon. Member may continue his speech tomorrow. Now, the Secretary will read a message from the Council of States.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following three messages received from the Secretary of the Council of States:—

(i) 'I am directed to inform the Lok Sabha that the Council of States, at its sitting held on Wednesday, the 19th May, 1954, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Council do join in the Joint Committee of the Houses on the Bill to provide for the payment of compensation and rehabilitation grants to displaced persons and for matters connected therewith. The names of the members nominated by the Council to serve on the said Joint Committee are set out in the motion.

Motion

"That this Council concurs in the recommendation of the Lok Sabha that the Council do join in the Joint Committee of the Houses on the Bill to provide for the payment of compensation and rehabilitation grants to displaced persons and for matters connected therewith and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:—

1. Shri H. P. Saksena,
2. Moulana Mohammad Faruqi,
3. Dr. Raghubir Singh,
4. Shri Jagannath Kaushal,
5. Shri Thanhlira,
6. Dr. Anup Singh,
7. Shrimati Mona Hensman,
8. Shri I. B. Beed,
9. Shri C. L. Verma,

[Secretary]

10. Shri D. Narayan,
11. Syed Mazhar Imam,
12. Shri H. C. Dasappa,
13. Shri N. R. Malkani,
14. Shri Theodore Bodra,
15. Shri Pydah Venkata Narayana,
16. Shri Joginder Singh Mann,
17. Shri Abdur Rezzak Khan."

The above motion was passed by the Council of States at its sitting held on Wednesday, the 19th May, 1954.'

(ii) 'I am directed to inform the Lok Sabha that the Council of States, at its sitting held on Thursday, the 13th May, 1954, adopted the following motion concurring in the recommendation of the House of the People that the Council of States do agree to nominate seven members from the Council to the Public Accounts Committee for the year 1954-55:—

"That this Council concurs in the recommendation of the House of the People that the Council of States do agree to nominate seven members from the Council to associate with the Public Accounts Committee of the House for the year 1954-55 and do proceed to elect, in such manner as the Chairman may direct, seven members from

among themselves to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Council held on Tuesday, the 18th May, 1954, the Chairman declared the following Members of the Council to be duly elected to the said Committee:—

1. Shrimati Violet Alva,
2. Diwan Chaman Lall,
3. Shri K. S. Hegde,
4. Shri P. S. Rajagopal Naidu,
5. Shri Ram Prasad Tamta,
6. Shri Mohamed Valiulla,
7. Shri J. V. K. Vallabharao.'

(iii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the Lok Sabha that the Council of States at its sitting held on the 19th May, 1954, agreed without any amendment to the Salaries and Allowances of Members of Parliament Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 14th May, 1954.'

The Lok Sabha then adjourned till a Quarter Past Eight of the Clock on Friday, the 21st May, 1954